

(a) whether it is a fact that 663 mazdoors are working in the Andaman Forest Department for a long time on consolidated basic pay of Rs. 22/- with allowances ;

(b) whether work study has been completed to justify working of these mazdoors in the Forest Department and a reference has been made to the Ministry of Agriculture, Department of Forest, for their regularisation in the scale of pay of Mazdoors ;

(c) if so, when the proposal was received and what action has been taken in the matter ; and

(d) whether Government will issue necessary instructions to bring these 663 mazdoors working on Rs. 22/- basic pay in regular scale of pay immediately ; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) As on 31.3.1982, 662 casual mazdoors with more than 3 years service were working in the Andaman & Nicobar Islands Forest Department on a fixed pay of Rs. 22/- plus allowances amounting to total emoluments of Rs. 361.50 per month.

(b) to (d) A proposal for creation of 662 posts of regular mazdoors was received from the Andaman & Nicobar Islands Administration along with the Work Study Report on 1.2.1984. This has been examined in consultation with the Ministry of Finance (Department of Expenditure). In view of the recent ban on creation of new posts upto 30.9.84, further action on the proposal has been deferred till that date.

Report of the Committee to Alleviate Poverty Through Forestry Programmes

7061. SHRI GIRIDHAR GOMANGO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the report of the Committee to alleviate poverty through forestry programmes has been received ;

(b) if so, the main recommendations ; and

(c) how many tribal families are likely to be economically assisted under these programmes ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) and (c) Do not arise.

Tribal Development Wing in Forestry Division

7062. SHRI GIRIDHAR GOMANGO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a number of committees and commissions recommended for creation of tribal development wing headed by a senior officer not below the rank of Joint Secretary ;

(b) if so, the time by which a tribal development wing shall be created within the Forestry Division ;

(c) whether it is a fact that a wild-life wing has already been created ; and

(d) if so, the priority for tribal development based on forests ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (d) Recommendations have been made for strengthening organisational arrangements for achieving integrated development of forests and tribals. The Government accords high priority to this matter and the Seventh Five-Year Plan is expected to take care of the requirement in this regard.

A Wild-Life Wing has already been set up in the Department of Environment.

Inter-State River Water Disputes

7063. SHRI N. DENNIS : Will the Minister of IRRIGATION be pleased to state :

(a) the details of steps taken to settle inter-State river water disputes between various States ; and

(b) the details of the States involved in the disputes ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : (a) Centre has enacted the Inter-State Water Disputes Act, 1956 which provides for negotiations among co-basin States to resolve the disputes or differences. This Act also provides that if in the opinion of the Central Government the dispute cannot be settled by negotiations, it may constitute a Water Disputes Tribunal for the adjudication of the water dispute. Recently, the National Water Resources Council has also been constituted under the Chairmanship of Prime Minister and represented by all Chief Ministers which, inter-alia, includes the function to advise on the modalities of resolving inter-State differences with regard to specific element of water Plans and such other issues that may arise during planning or implementation of the projects. In the recent past, a fair amount of success has been achieved in resolving the River Water Disputes by negotiations among the states concerned. Examples are;

(i) Sharing of Vamsdhara waters ; (ii) Sharing of Mahi waters; (iii) Construction of Rajghat Dam and utilisation of Betwa River waters, (iv) Construction of Bansagar Dam and utilisation of Sone River Waters ; (v) Agreement on supply of 15 TMC of Krishna waters for drinking water supply to Madras city ; (vi) Utilisation of water resources of common rivers of Bihar and West Bengal like Damodar, Barkar, Ajoy, Mayurakshi etc. (vii) Utilisation of water resources of Suber-

narekha, (viii) Sharing of Kanhar waters , (ix) Sharing of waters of certain tributaries of Mahanadi such as Ib, Jonk, Ong etc.

(b) Presently the following two major River Water Disputes relating to use and further development of waters are pending settlement for which negotiations are in progress :

(1) Cauvery waters involving the States of Karnataka, Kerala, Tamil Nadu and the Union Territory of Pondicherry.

(2) Yamuna waters upto Delhi, involving the States of Himachal Pradesh, Haryana, U.P., Rajasthan and the Union Territory of Delhi.

Shifting of Headquarters of Kendriya Vidyalaya Sangathan Outside Delhi

7064. SHRI BABURAO PARANJPE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is a proposal to shift the Headquarters of many autonomous organisations including the Kendriya Vidyalaya Sangathan outside Delhi in view of the congestion in the Capital.

(b) if so, the details thereof ; and

(c) whether the Headquarters office of the Kendriya Vidyalaya Sangathan has been allowed to be shifted in the Municipal Limits of Delhi instead of taking it outside ; if so, reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMEN ARIF) : (a) Yes, Sir.

(b) Details are being worked out.

(c) The requisite information is being collected and will be laid on the Table of the Sabha.